FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

QC

No. HC.XXXV -01/2019/ 503/ RTI Dated 2nd December, 2019

From: Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO

Gauhati High Court Guwahati-781001

To: Sri Babu Dui

Vill – Banh, P.O.-Rangas

Tehsil - Nadaun

Dist - Hamirpur (H.P.), Pin-177048

Sub: Information under RTI Act.

Ref: Your RTI Application dated 16/11/2019. Regd. Vide ID No. 212/2019

dated 26/11/2019.

Sir,

With reference to the above, the information pertaining to your query is provided

herein below:

Furnishing of copies of case records are exempted from disclosure Under Rule 5(e) of the Gauhati High Court (RTI) Rules, 2008. You may obtain the certified copy of the record required by following the procedure prescribed (for obtaining certified copies) under the Gauhati High Court Rules, 2007.

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Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.



FORM - D Rejection Order [Rule 4 (iii)]

No. HC.XXXV -01/2019/307/RTI
Dated at December, 2019

From: Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Sri Charu Nath Choudhury Ananya Villa, House No. 1 White Field Town, Seepahalli Bangalore East - 560067

Sub: Information under RTI Act.

Ref: Your RTI Application dated 22/11/2019. Regd. Vide ID No. 215/2019

dated 04/01/2019.

Sir,

With reference to the above, I am to inform you that, interpretation of statute (in your application, it is interpretation of provisions of Article 21 of the Constitution of India) and / or rendering opinion (in your application, it is opinion on judgment / order passed by Hon'ble Courts, opinion on violation of rights provided by the Constitution) etc., do not fall within the ambit of the RTI Act, 2005. Hence, no information could be provided to you and your application is rejected.

Further, the Public Authority and / or PIO under the RTI Act is not the appropriate forum to redress your grievance. It is also for your kind information that the PIO dispose of the RTI applications according to the provisions of the RTI Act, 2005 and the Rules made under the Gauhati High Court (RTI) Rules, 2008 . These applications are not placed before the Hon'ble Judge(s) even if the applicants addressed the Hon'ble Judge(s) in their RTI applications.

Kindly note that, under the RTI Act, information as it exists, only is to be provided.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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THE GAUHATI HIGH COURT



(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2018/ 308 /RTI Dated Guwahati, the 16th December, 2019

From

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001

To

Deputy Commissioner Mancotta Road, Dibrugarh Pin - 786003

Sub:

Request for information under Right to Information Act, 2005.

Ref:

RTI application by Mr. Rashmi Bikash, Regd. Vide ID.No. 216/2019 dated 06/12/2019

(copy enclosed).

Sir,

With reference to the above, I am forwarding herewith a RTI application dated 06/12/2019 of Mr. Rashmi Bikash, for providing information sought for by the applicant, subject matter of which seems to be under your jurisdiction.

The information, if any, may directly be communicated to the applicant.

In case the information sought for by the applicant does not fall under your jurisdiction, it may, please, further be transferred/forwarded to the Public Authority under Section 6(3)(i) of the Right to Information Act, 2005, to whom the subject matter is more closely connected, with an intimation to the applicant.

Certified that necessary application fee is received by this Public Authority.

Yours faithfully,

Encl: As stated above.

Registrar (Judl) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2018/ 309 / RTI, dated the 16th December, 2019 Copy to:

Mr. Rashmi Bikash, Namrup, P.O.- Parbatpur, Dist- Dibrugarh, pin-786623

Gauhati High Court, Guwahati

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FORM-DRejection Order
[Rule 4 (iii)]

No. HC.XXXV-01/2019/ 3 /3/ RTI Dated 18th December, 2019

From:

Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court. Guwahati – 781 001

To:

Jayaditya Chakrabarty C/o- Jayanta Chakrabarty Tarabhushan Lane, Ward- 10 Near Steamerghat Road

Karimganj - 788710

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 29/11/2019 Registered ID No. 221/2019

dated 18/12/2019

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of Registrar General, Gauhati High Court, payable at Guwahati, instead of "APIO, Gauhati High Court'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith. You may re-submit the RTI application after rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Enclosed:- IPO 43F081572

Yours faithfully,

30470

Registrar (Judicial) & PIO

Gauhati High Court.

FORM-D Rejection Order [Rule 4 (iii)]

No. HC.XXXV-01/2019/3/4/RTI Dated 18th December, 2019

From:

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court. Guwahati – 781 001

To:

Md. Humayun Kabir

Vill – Batoiya, P.O- Mullaganj Bazar

P.S.- Nilambazar, Kaj

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 29/11/2019 Registered ID No. 219/2019

dated 11/12/2019

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of Registrar General, Gauhati High Court, payable at Guwahati, instead of "B.K.Chetri, Registrar (Judicial), Gauhati High Court'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith. You may re-submit the RTI application after rectifying the deficiency.

It may be mentioned here that all recruitment related notification are uploaded in Gauhati High Court official website **www.ghconline.gov.in**

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

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Enclosed:- IPO 43F081541

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court. E

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FORM-D Rejection Order

[Rule 4 (iii)]

No. HC.XXXV-01/2019/ 3/5/ RTI Dated 20th December, 2019

From:

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO

Gauhati High Court. Guwahati - 781 001

To:

Sri Debising Chetry

Vill – Jhawani, P.O-Bihaguri P.S.- Tezpur, Sonitpur Assam, Pin-784153

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 25/11/2019 Registered ID No. 222/2019

dated 18/12/2019

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of "Registrar General, Gauhati High Court", payable at Guwahati, instead of "Accounts Officer", hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith. You may re-submit the RTI application after rectifying the deficiency.

Further such case record as sought for by you could be traced out with the information given by you.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Enclosed:- IPO 48F271605

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court.

FORM-D

Rejection Order [Rule 4 (iii)]

No. HC.XXXV-01/2019/316/RTI Dated 19th December, 2019

From:

Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court.

Guwahati - 781 001

To:

Asit Baran Saha

S.P. Road, Karimganj

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 02/12/2019 Registered ID No. 220/2019

dated 11/12/2019

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of "Registrar General, Gauhati High Court", payable at Guwahati, instead of "PIO O/o Registrar(Judl), Gauhati High Court'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith. You may re-submit the RTI application after rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Enclosed:- IPO 43F081570

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court.

FORM - D Rejection Order [Rule 4 (iii)]

> No. HC.XXXV -01/2019/ 320 / RTI Dated 20th December, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To : Sri Dileep Sinsinwar

J-904, Unique Tower,

Sector - 26

Pratap Nagar, Jaipur - 302033

Information under RTI Act. Sub:

Ref: Your RTI Application dated 10/11/2019. Regd. Vide ID No. 211/2019

dated 26/11/2019.

Sir,

With reference to the above, the information pertaining to your query is given below:

Reply to query No. (b) (i): The information sought for by you is 'personal information' and the disclosure of which is exempted under section 8 (j) (1) of the RTI Act, 2005 and Rule 5 (a) of the Gauhati High Court (RTI) Rules, 2008. Hence, the information sought for could not be furnished.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

FORM-D Rejection Order [Rule 4 (iii)]

No. HC.XXXV-01/2019/317/ RTI Dated 20th December, 2019

From:

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court. Guwahati – 781 001

To:

Sri Pabitra Hazarika

C/o- Lt Phukan ch Hazarika Vill – Mazgaon khara-ati, P.S. & P.O- Tezpur, Sonitpur

Assam, Pin-784001

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 06/12/2019 Registered ID No. 218/2019

dated 09/12/2019

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of "Registrar General, Gauhati High Court", payable at Guwahati, instead of "Public Information Officer, Gauhati High Court", hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith. You may re-submit the RTI application after rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Enclosed:- IPO 50F990234

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Registrar (Judicial) & PIO Gauhati High Court.

Yours faithfully,

by the policy of the Maharma

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Guwahati - 781001

No. HC.XXXV –02/2019/ 321 / RTI Dated 21st December, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To: Ms. Kime Bobby,

C/o- Arunachal Pradesh State Legal Service Authority,

Niti Vihar, Itanagar-791111

Dist. Papum Pare, Arunachal Pradesh

Sub: Furnishing of Information under RTI Act.

Ref: Your letter dated 06/12/2019 and this Registry's letter No. HC.XXXV -02/2019/ 222 / RTI

Dated 22/08/2019.

Madam,

With reference to the above, please find enclosed copy of OMR sheet (Roll No. 149) and other testimonials in respect of you (total 15 pages).

Encl: as stated

Registrar (Judicial)

Yours faithfully

Gauhati High Court, Guwahati.